

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 202
IB-356/ND/2020**

IN THE MATTER OF:

M/s. SKC Infratech Pvt. Ltd.

...PETITIONER

Vs.

M/s. EOS Hospitality Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 18.03.2021
(Virtual Hearing/Physical Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Operational-creditor :Mr. Abhishek Sharma and Mr.
Vaibhav Sharma, Advocates.**

For the Respondent/Corporate-debtor :

ORDER

Heard the submissions made by the learned counsel for the operational creditor. Although the corporate debtor was set exparte on 17.02.2021, the Court Officer has sent a notice for the corporate debtor to appear before the Tribunal. Therefore, the matter is now posted to **30.03.2021** and if the corporate debtor fails to take the note of date of hearing and fails to appear, the exparte order passed will be confirmed and the matter will be heard on the same date and the counsel for the petition-Section 9 applicant is directed to serve a copy of this order on the corporate debtor.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Anjula)